GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 4321 ANSWERED ON 19/08/2025

Road Construction Work in Uttar Pradesh

4321. Shri NeerajMaurya:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the road construction work undertaken during the last ten years under the Pradhan Mantri Gram SadakYojana (PMGSY-III) in Jalalabad and Kalaw tehsils in ShahjahanpurLokSabha Constituency of Uttar Pradesh is unsatisfactory and of poor quality;
- (b) whether many road accidents took place due to delay in completion of the road as per the stipulated timeline;
- (c) if so, the time by which the construction and repair work of the said road is likely to be completed;
- (d) whether such work has been pending for a long time, if so, the steps/action taken by the Government against the guilty officers or contractors;
- (e) whether the Government has maintained any record of the blacklisted contractors, if so, the details thereof;
- (f) whether any action is likely to be taken by the Government against such contractors who have further subcontracted the work to ineligible contractors in ShahjahanpurLokSabha Constituency of Uttar Pradesh, if so, the details thereof; and
- (g) whether the Government has taken any steps to expedite the completion of works under the PMGSY-III and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN)

(a): Pradhan Mantri Gram SadakYojana (PMGSY-III) was launched in the year 2019, for consolidation of 1,25,000 Km Through Routes and Major Rural Links connecting habitations, inter alia, to Gramin Agricultural Markets (GrAMs), Higher Secondary Schools and Hospitals.

The State of Uttar Pradesh has been allocated 18,937.50 Km under PMGSY-III and the entire length has been sanctioned to the State. So far, 17,922.90 Km of road length has been completed under PMGSY-III. The timeline for completion of the ongoing projects under PMGSY-III is 31.03.2026

The Parliamentary Constituency wise data is not maintained in the Ministry. However inShahjahanpur district, during the last ten years i.e from March 2015 till 13.08.2025, a total of95 road works of 573.65 km length has beencompletedunder different verticals of PMGSY.

Under PMGSY-III, a total of six (06) road works have been completed in Jalalabad and Kalan Tehsils and one road work is in progress as per the programme MIS. Various roads have undergone requisite inspections at different stages of constructions under the provisions of PMGSY guidelines. Out of the five road works inspected in Jalalabad, three road works (UP:63164, UP 63137 & UP 63157) were given 'Satisfactory' gradings by the National Quality Monitors (NQM). One road work (UP63153) was given Satisfactory Required Improvement (SRI) and one road work (UP63158) was given SRI as well as Unsatisfactory grading during inspections. The Acton Taken Report (ATR) in one case (UP 63153) is awaited and in another case (UP 63158), a satisfactory ATR is awaited from the State.

In Kalan, one road package (UP63148) was inspected by the NQM and was given 'Unsatisfactory' grading. A satisfactory Action Taken Report (ATR) against this observation is awaited from the State.

- (b) & (c): PMGSY-III guidelines specify that safety aspects have to be an integral part of road design during the preparation of Detailed Project Reports (DPRs). It is mandated to undertake the design stage road safety audit of all PMGSY-III roads, which are more than 5 km in length. As reported by the State, no road accidents have been reported on any PMGSY road as a result of the delay in completion beyond the stipulated timeline.
- (d): The State Government has informed that completion of one road under Package No. UP-63146 in Kalan was delayed due to some damage caused during flooding in the River Ganga. Due to the inordinate delay on the part of contractor, liquidity damage of Rs. 37000/- was levied on the contractor. The road under Package No. UP-63137 in Jalalabad tehsil was delayed due to the illness of the

contractor, for which a liquidity damage amounting to Rs 5.83 lakh was imposed on the contractor.

- (e) & (f): The execution of the sanctioned works is the responsibility of the concerned State Government including enforcing the various penal provisions of the contract agreement. Hence no centralized list is maintained at the Ministry level of blacklisted contractors. The State Government has informed that the list of blacklisted contractors is maintained at the State headquarters of Public Works Department (PWD).
- (g): The progress of implementation of rural roads under PMGSY is regularly reviewed by way of Regional Review Meetings (RRMs), Performance Review Committee (PRC) Meetings, Pre-Empowered/Empowered Committee Meetings with the States. In addition to this, special review meetings/monthly review meetings are also held by Secretary/Additional Secretary/Joint Secretary, Ministry of Rural Development with Chief Secretaries/Principal Secretaries of the States. The Ministry of Rural Development has taken following initiatives to ensure completion of the sanctioned PMGSY Projects within the time-line prescribed in the programme quidelines:
- (i) The Operational Manual of the PMGSY has been amended to ensure that all works sanctioned under scheme commence on ground within 72days from the date of sanction.
- (ii) States have been requested to augment executing capacity and contracting capacity and their compliance in this regards is regularly reviewed.
- (iii) Bidding document provisions have been rationalized.
- (iv) Training is being imparted to field engineers and contractors as well as their staff for capacity building.
- (v) The Ministry has engaged Central Public Sector Undertakings (CPSUs) in some of the States to augment execution capacity of the States.
- (vi) The Ministry has also conducted number of Contractor's Outreach Programmes in the States to attract the Contractors in the implementation of the programme.
- (vii) Information Technology is being utilized for monitoring of the progress of works.

Since the timeline of PMGSY III has been extended to March 2026 for ongoing works, the States, including Uttar Pradesh, have been requested to review the progress in all such works on a regular basis and expedite completion of the works.
